

Sixteenth Loksabha

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Title: Regarding atrocities/crimes against SCs and STs.

DR. KIRIT P. SOLANKI (AHMEDABAD): This Government has taken several steps to ensure the welfare of Scheduled Castes and Tribes in India. However, the National Crime Records Bureau Report 2016 has revealed that atrocities/crimes against STs have increased by 4.7% in 2016 (6,568) over 2015 (6,276), and atrocities/crimes against SCs have increased by 5.5%. Furthermore, assault on women with the intent to outrage their modesty increased by 7.7% (3172 cases) and the year reported the highest number of cases of crimes/atrocities against SCs. This is despite the 2015 Amendment to the SC and ST (Prevention of Atrocities) Act 1989 that was enacted to ensure relief and speedy justice to victims. The Act requires every State Government to establish an exclusive special court and set up a high-powered vigilance and monitoring committee. In the context of the findings of the NCRB Report, I would like to request the Government to ensure that the 2015 Amendment is strictly enforced.